

OF FINANCE (DR. DEBI PROSAD PAL) : (a) The Public Sector Undertakings (PSUs) were brought under the purview of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) in December 1991 whereby it is mandatory for sick PSUs to make a reference to the Board for Industrial and Financial Reconstruction (BIFR) under Section 15 (1) of SICA. The references received are dealt with by the BIFR under the provisions of the said Act. The BIFR formulates a revival scheme incorporating reliefs/concessions/sacrifices, provision of additional funds, etc. By the administrative ministry or the State Government, banks/financial institutions, workers, etc. wherever feasible and sanctions a revival schemes under SICA with the consent of all concerned. The sanctioned scheme takes into account modernisation, rehabilitation and long term viability of the concerned PSU.

BIFR has reported that as on 30.09.1995, 135 cases of PSUs were registered with it. The break up is as follows :

	Central	State	Total
1. References registered	57	78	135
2. Dismissed as non-maintainable	2	23	25
3. Under enquiry	25	25	50
4. Rehabilitation schemes approved/sanctioned	12*	13*	25
5. Winding up recommended to the concerned High Courts	5	6	11
6. Winding up notice issued	4	6	10
7. Draft scheme circulated	9	5	14

*Includes 2 PSUs (one Central & one State) declared no longer sick.

(b) to (d). Government have, on 19th July, 1995 issued guidelines on pay revision for Board level and below Board level executives of PSUs. As per the present procedure, PSUs which have been referred to the BIFR would not be allowed the benefit of revised scales of pay for both Board level and below Board level executives and non-unionised supervisors until the verdict of BIFR is available. As regards payment of bonus to the employees of these sick PSUs, the provisions of Payment of Bonus Act, 1965, as amended from time to time, shall apply.

It may be further added that Government have given full autonomy to the PSUs for entering into long term settlements with the workers' representatives in the matter of wages. The managements of such PSUs are responsible to hold negotiations on pay and perks. Information on the number of PSUs where such settlements have taken place is not available.

Private Buildings on Hire.

921. SHRI MOHAN SINGH (DEORIA) :

SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) the number of private buildings taken on hire by his Ministry;

(b) the annual amount of rent so paid;

(c) the number of letters received about getting those premises vacated on the expiry of lease deed, for not enhancing the rent agreed upon initially and on the construction of Government buildings;

(d) if so, the action taken on such letters;

(e) the number of buildings that have been constructed by his Ministry and the reasons for vacating the hired buildings; and

(f) the steps taken to vacate the hired buildings upon completion of lease deed and to increase the rent where asked for?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) to (f) . The information is being collected and will be laid on the Table of the House.

Opening of Insurance and Banking Sector Under W.T.O.

922. SHRI V. SOBHANADREESWARA RAO VADDE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Prime Minister in his recent visit to France has made a statement that India would abide by the Commitment made to the world Trade Organisation (WTO) in respect of Intellectual

Property Rights and gradually do away with the quota system;

(b) whether the Prime Minister also announced that banking and insurance sectors would also be thrown open in due course; and

(c) if so, the steps being taken by the Government to implement the same?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) . While interacting with Indian and French industry representatives at Paris, the Prime Minister had, *inter-alia*, clarified the status of our policy concerning India's fulfilment of obligations under WTO, consumer goods imports and reform of the insurance sector. On import policy he stated that the process of moving away from quantitative restrictions on consumer goods will take time because our priority at present is the liberalisation of imports for the Infrastructure sectors. on insurance, the Prime Minister stated this is a matter on which some gradualness is needed.

The statements made by the Prime Minister are entirely consistent with the stand taken by the Government in Parliament

[Translation]

EPF/ESI Defaulter

923. SHRI SHIV RAJ SINGH CHAUHAN : Will the Minister of LABOUR be pleased to state :

(a) the number of defaulter institutions which have not deposited amount in the Employees Provident Fund and Employees State Insurance Scheme during each of the last three years in the country specially in Madhya Pradesh;

(b) the details of such defaulter institutions and the outstanding amount against each of them;

(c) the action taken against such institutions; and

(d) the steps taken or proposed to be taken to realise the same?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) A statement is enclosed.

(b) As on 31.3.1995 an amount of Rs. 347 crore was outstanding on account of the EPF dues

and an amount of Rs. 240.76 crore on account of the ESI dues. As number of the defaulters is quite large it is somewhat difficult to furnish individual details.

(c) and (d) . Necessary legal and Penal action as provided under the Employee State Insurance Act, 1948 and the Employees; Provident Funds & Miscellaneous Provisions Act, 1952 and also under Section 406/409 of the IPC is already being taken to recover the dues outstanding against the defaulting establishments.

STATEMENT

Year	Total defaulters in the country	
	EPF defaulter	ESI default cases
1992-93	10742	1858
1993-94	11659	2701
1994-95	11836	2969

Total defaulters in the Madhya Pradesh region

	EPF defaulter	ESI default cases
1992-93	662	134
1993-94	693	218
1994-95	667	204

[English]

Census Commissioner for Beedi Workers

924. SHRI S. M. LALJAN BASHA Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to appoint a Census Commissioner for beedi workers on a full-time basis;

(b) if so, the details thereof;

(c) if not, the manner in which Government monitor the welfare of lakhs of beedi workers;

(d) whether Labour Ministry regularly monitors